

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).27841/2010

M/S PFIZER LTD.

Petitioner(s)

VERSUS

STATE OF UP AND ANR
(With prayer for interim relief)

Respondent(s)

Date: 06/12/2010 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Arvind Kumar, Adv.
Mr. P.V. Dinesh, Adv.

For Respondent(s)

Mr. Mohan Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

No.1. Issue fresh notice upon the unserved respondent
allowed Dasti service upon the unserved respondent is
counsel. which is permitted to be served through standing

13.12.2010. Process fee and spare copies are to be filed before

 If not filed before 13.12.2010, list before the
Hon'ble Judge in Chambers for non-prosecution.

 If filed before 13.12.2010, issue notice as per
above order and list the matter before this court again on
7.2.2011.

(S.G. SHAH)
REGISTRAR

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